## THE NOTARIES RULES, 19561

In exercise of the powers conferred by section 15 of the Notaries Act, 1952 (53 of 1952), the Central Government hereby makes the following rules, namely:—

- 1. Short title.—These rules may be called the Notaries Rules, 1956.
- 2. Definitions.—In these rules, unless the context otherwise requires,—
  - (a) "appropriate Government" means, in relation to a notary appointed by the Central Government, the Central Government and in relation to a notary appointed by the State Government, the State Government;
  - (b) "Form" means a Form appended to these Rules;
- (c) "the Act" means the Notaries Act, 1952 (53 of 1952);
- <sup>2</sup>[(d) "Schedule" means the Schedule appended to these rules.]
- <sup>3</sup>[3. Qualifications for appointment as a notary.—No person shall be eligible for appointment as a notary unless on the date of the application for such appointment—
  - <sup>4</sup>[(a) a person had been practising at least for ten years, or]
  - <sup>4</sup>[(aa) a person belonging to Scheduled Castes/Scheduled Tribes and other backward classes had been practising at least for seven years, or
  - (ab) a woman who had been practising at least for seven years, as a legal practitioner, or
  - <sup>5</sup>[(ac) a person with benchmark disability as defined in clause (r) of section 2 of the Rights of Persons with Disabilities Act, 2016 (49 of 2016), who has been practicing for at least seven years, as a legal practitioner;]
    - (b) he had been a member of the Indian Legal Service under the Central Government, or
    - (c) he had been at least for ten years,-
      - (i) a member of Judicial Service; or
      - (ii) held an office under the Central Government or a State Government requiring special knowledge of law after enrolment as an advocate; or
      - (iii) held an office in the department of Judge Advocate General or in the legal department of the armed forces.]
- 4. Application for appointment as a notary.—<sup>6</sup>[(1) A person may make an application for appointment as a notary (hereinafter called "the applicant")
  - 1. Vide S.R.O. 324, dated 14th February, 1956, published in the Gazette of India, Extra., Pt. II, Sec. 3, p. 191, dated 15th February, 1956.
  - 2. Ins. by G.S.R. 330(E), dated 9th May, 2001 (w.e.f. 10-5-2001).
  - 3. Subs. by G.S.R. 370(E), dated 8th July, 1997 (w.e.f. 8-7-1997).
  - 4. Subs. by G.S.R. 17(E), dated 5th January, 2000 (w.e.f. 5-1-2000).
  - 5. Ins. by G.S.R. 341(E), dated 25th May, 2021 (w.e.f. 25-5-2021).
  - Subs. by G.S.R. 821(E), dated 5th November, 2019, for sub-rule (1) (w.e.f. 6-11-2019). Earlier sub-rule (1) was substituted by G.S.R. 114(E), dated 24th February, 2009 (w.e.f. 1-3-2009). Sub-rule (1), before substitution by G.S.R. 821(E), dated 5th November, 2019, stood as under:
    - "(1) A person may make an application for appointment as a notary (hereinafter called "the applicant"), through the concerned District Judge or the Presiding Officer of the Court or Tribunal where he practices as an Advocate, in the Form of memorial addressed to such officer or authority (hereinafter referred to as the "competent authority") of the appropriate Government as that Government may, by notification in the Official Gazette, designate in this behalf."

online in Form I or Form II as applicable, addressed to such officer or authority (hereinafter referred to as the "competent authority") of the appropriate Government as that Government may, by notification in the Official Gazette, designate in this behalf.]

[(2) The memorial shall be drawn by a person referred to in clause (a) of rule 3 in accordance with Form I and by a person referred to in clauses (b) and

(c) of the said rule in accordance with Form II.

(2A) <sup>2</sup>[\*\*\*] (3) <sup>3</sup>[\*\*\*]] 5. 4[\*\*\*]

<sup>5</sup>[6. Preliminary action on application.—<sup>6</sup>[(1) The competent authority shall examine every application received by him and if he is satisfied that the application is not complete in all respects or the applicant does not possess the qualifications specified in rule 3, or that any previous application of the applicant for appointment as a notary was rejected within six months before the date of the application, shall reject it summarily and inform the applicant accordingly.]

(2) If the competent authority does not reject the application under sub-

rule (1),-

(a) <sup>7</sup>[\*\*\*]

(b) he may, if he thinks fit, ascertain from any Bar Council, Bar Association, Incorporated Law Society or other authority in the area where the applicant proposes to practise, the objections, if any, to the appointment of the applicant as notary, to be submitted within the time fixed for the purpose.]

7. Recommendation of the competent authority.—8[(1) The competent authority shall, after holding such inquiry as he thinks fit and after giving the

Subs. by G.S.R. 370 (E), dated 8th July, 1997 (w.e.f. 8-7-1997). Sub-rule (2A) omitted by G.S.R. 821(E), dated 5th November, 2019 (w.e.f. 6-11-2019). Earlier sub-rule (2A) was inserted by G.S.R. 700(E), dated 24th September, 2009 (w.e.f. 24-9-2009). Sub-rule (2A), before omission, stood as under:

(2A) A person applying in Form II for appointment as a notary may submit the memorial

direct to the Competent Authority of the Appropriate Government.". Sub-rule (3) omitted by G.S.R. 821(E), dated 5th November, 2019 (w.e.f. 6-11-2019). Earlier sub-rule (3) was substituted by G.S.R. 370(E), dated 8th July, 1997 (w.e.f. 8-7-1997). Sub-rule (3), before omission, stood as under:

(3) The memorial of a person referred to in clause (a) of rule 3 shall be signed by the

applicant and shall be countersigned by the following persons:-

a Magistrate;

(b) a Manager of a nationalised bank;

a merchant; and

two prominent inhabitants of the local area within which the applicant intends to practise as a notary.

Rule 5 omitted by G.S.R. 151, dated 14th March, 1958.

Subs. by G.S.R. 151, dated 14th March, 1958.

Subs. by G.S.R. 114(E), dated 24th February, 2009, for sub-rule (1) (w.e.f. 1-3-2009). Sub-rule

(1), before substitution, stood as under:

(1) The competent authority shall examine every application received by him and, if he is satisfied that the applicant does not possess the qualifications specified in rule 3, or that any previous application of the applicant for appointment as a notary was rejected within six months before the date of the application, shall reject it and inform the applicant accordingly.".

7. Clause (a) omitted by G.S.R. 370 (E), dated 8th July, 1997 (w.e.f. 8-7-1997).

Subs. by G.S.R. 114(E), dated 24th February, 2009, for sub-rule (1) (w.e.f. 1-3-2009). Sub-rule (1), before substitution, stood as under:

(1) The competent authority shall, after holding such inquiry as he thinks fit and after giving the applicant an opportunity of making his representations against the objections, if any, received within the time fixed under sub-rule (2) of rule 6, make a report to the appropriate Government recommending either that the application may be allowed for the whole or any part of the area to which the application relates or that it may be rejected.".

applicant an opportunity of making his representations against the objections, if any, received within the time fixed under sub-rule (2) of rule 6, make a report to the appropriate Government recommending that the applicant may be allowed to appear before the Interview Board.]

- (2) The competent authority shall also make his recommendation in the report under sub-rule (1) regarding the persons by whom the whole or any part of the costs of the application including the cost of hearing, if any, shall be borne.
- (3) In making his recommedation under sub-rule (1), the competent authority shall have due regard to the following matters, namely:—
  - (a) whether the applicant ordinarily resides in the area in which he proposes to practise as a notary;
  - (b) whether, having regard to the commercial importance of the area in which the applicant proposes to practise and the number of existing notaries practising in the area, it is necessary to appoint any additional notaries for the area;
  - (c) whether, having regard to his knowledge and experience of commercial law and the nature of the objections, if any, raised in respect of his appointment as a notary, and in the case of a legal practitioner also to the extent of his practice, the applicant is fit to be appointed as a notary;
  - (d) where the applicant belongs to a firm of legal practitioners, whether, having regard to the number of existing notaries in that firm, it is proper and necessary to appoint any additional notary from that firm; and
  - (e) where applications from other applicants in respect of the area are pending, whether the applicant is more suitable than such other applicants:

<sup>1</sup>[Provided that in respect of categories (b) and (c), if the memorial in Form II is found to be in order, the competent authority may issue certificate of practice as Notary directly by exempting appearance before the Interview Board.]

<sup>2</sup>[7A. Constitution of the Interview Board.—(1) If the appropriate Government allows that the applicant may be asked to appear before the Interview Board, the competent authority shall inform the applicant to appear before the Interview Board, on the date, time and place fixed, to judge the competency of the applicant for being appointed as a Notary. The Interview Board shall submit its recommendations to the appropriate Government.

<sup>3</sup>[(2) For the said purpose, one or more Interview Boards shall be constituted by the appropriate Government from amongst its officers dealing with legal

<sup>1.</sup> Ins. by G.S.R. 429(E), dated 18th April, 2016 (w.e.f. 19-4-2016).

<sup>2.</sup> Ins. by G.S.R. 114(E), dated 24th February, 2009 (w.e.f. 1-3-2009).

<sup>3.</sup> Subs. by G.S.R. 700(E), dated 24th September, 2009, for sub-rule (2) (w.e.f. 24-9-2009). Sub-rule (2), before substitution, stood as under:

<sup>&</sup>quot;(2) For the said purpose, a three members Interview Board shall be constituted by the appropriate Government from amongst its officers dealing with legal matters. The Chairperson of the Interview Board shall not be an officer below the rank of Joint Secretary of that Government."

matters and the Chairperson of every Interview Board shall be an officer not below the rank of Joint Secretary or Law Officer of that Government:]]

<sup>1</sup>[Provided that the appropriate Government may dispense with the condition of holding of interviews for which reasons are to be recorded in writing.]

- <sup>2</sup>[7B. Transitional provision.—(1) All the memorials received by the Competent Authority till 28th February, 2009 and which are pending shall be processed/examined in accordance with the provisions of the rules as amended by the Notaries (Amendment) Rules, 2009.
  - (2) The fresh memorials shall only be submitted on or after 1st July, 2009.]
- **8. Appointment of a notary.**—<sup>3</sup>[(1) <sup>4</sup>[On receipt of the recommendations of the interview board, the appropriate Government shall consider the recommendation and shall—]
  - (a) allow the application in respect of the whole of the area to which it relates; or
  - (b) allow the application in respect of any part of the area to which it relates; or
  - (c) reject the application,

and shall also make such orders as the Government thinks fit regarding the persons by whom the whole or any part of the cost of the application including the cost of hearing, if any, shall be borne.]

- <sup>5</sup>[(2) An applicant shall be informed of every order passed by the appropriate Government under sub-rule (1).
- (3) Any applicant whose application has been rejected <sup>6</sup>[or allowed in respect of only a part of the area to which it relates] or against whom an order as to cost has been made under sub-rule (1) may, within sixty days of the date of the order apply to the appropriate Government for reviewing the order and that Government may, after making such further inquiry as it thinks fit pass such order as it considers necessary.]
- <sup>7</sup>[(4)] Where the application is allowed, the appropriate Government shall appoint the applicant as a notary and direct his name to be entered in the Register of Notaries maintained by that Government under section 4 of the Act and issue to him a certificate on payment of prescribed fees authorizing him to practise in the area to which the application relates or in such part thereof as the appropriate Government may specify in the certificate, as a notary for a period of <sup>8</sup>[five years] from the date on which the certificate is issued to him.
- <sup>9</sup>[(4A) The appropriate Government may on and after the ninth day of May, 2001, appoint notaries in a State or Union territory, as the case may be, not exceeding the number of notaries specified in the Schedule:

<sup>1.</sup> Ins. by G.S.R. 429(E), dated 18th April, 2016 (w.e.f. 19-4-2016).

<sup>2.</sup> Ins. by G.S.R. 114(E), dated 24th February, 2009 (w.e.f. 1-3-2009).

<sup>3.</sup> Subs. by G.S.R. 151, dated 14th March, 1958.

<sup>4.</sup> Subs. by G.S.R. 114(E), dated 24th February, 2009, for "On receipt of the report of the competent authority, the appropriate Government shall consider the report and shall—" (w.e.f. 1-3-2009).

<sup>5.</sup> Ins. by G.S.R. 151, dated 14th March, 1958.

<sup>6.</sup> Ins. by G.S.R. 1056, dated 30th October, 1958.

<sup>7.</sup> Re-numbered by G.S.R. 151, dated 14th March, 1958.

<sup>8.</sup> Subs. by G.S.R. 262 (E), dated 28th March, 2000 (w.e.f. 28-3-2000).

<sup>9.</sup> Ins. by G.S.R. 330 (E), dated 9th May, 2001 (w.e.f. 10-5-2001).

Provided that the number of notaries whose certificate of practice has been renewed under sub-section (2) of section 5 of the Act shall be included in the total number of notaries appointed for the purpose of counting the total number of notaries specified in the Schedule:

Provided further that if in a State or Union territory the number of notaries appointed before the ninth day of May, 2001, exceeds the number of notaries specified in the Schedule, such notaries shall continue to be so appointed in that State or Union territory, as the case may be:]

<sup>1</sup>[Provided also that in case, request for enhancement of quota is received from Union Territory or the State concerned, the same shall be considered as per the following criteria:-

- (a) if there is an increase in the population of the concerned State or the Union Territory;
- if there is increase in the number of districts or tehsil or taluka of the concerned State or Union Territory.]

<sup>2</sup>[3](5)] The Register of Notaries shall be in Form IIA and the certificate of practice shall be in Form IIB.]

<sup>4</sup>[8A. Extension of area of practice.—A notary public who is already in possession of a certificate of practice in respect of a particular area, may for sufficient reasons, apply for extension of his area of practice. If the original certificate of practice had been issued by a State Government and the new area of practice applied for lies within the territory of that State, the application for extension of the area of practice shall be made to that State Government. In all cases where the original certificate of practice had been issued by the Central Government, the application for extension of the area of practice shall be made to the Central Government. Applications for the extension of the area of practice where the new area lies either wholly outside the State or partly inside and partly outside the State which granted the original certificate shall be made to the Central Government for the issue of a fresh certificate. The State Government or the Central Government, as the case may be, shall, after considering the reasons stated in the application and other factors, pass such orders thereon as it may deem fit. Any extension of the area of practice shall not have the effect of extending the period of validity of the original certificate beyond the period of <sup>5</sup>[five years] specified in rule 8(4)].

<sup>6</sup>[8B. Renewal of Certificate of Practice.—The Certificate of Practice issued under sub-rule (4) of rule 8 may be renewed for a further period of five years on payment of prescribed fee. An application for renewal of Certificate of Practice shall be submitted online in Form XVI to the appropriate Government before (six months) from the date of expiry of its period of validity.]

Ins. by G.S.R. 429(E), dated 18th April, 2016 (w.e.f. 19-4-2016).
 Ins. by S.R.O. 1353, dated 6th June, 1956.
 Re-numbered by G.S.R. 1056, dated 30th October, 1958.

Ins. by G.S.R. 1056, dated 30th October, 1958.

Subs. by G.S.R. 262(E), dated 28th March, 2000 (w.e.f. 28-3-2000).

Subs. by G.S.R. 262(E), dated 28th March, 2000 (w.e.f. 28-3-2000).

Subs. by G.S.R. 821(E), dated 5th November, 2019, for rule 8B (w.e.f. 6-11-2019). Earlier rule 8B was inserted by G.S.R. 686(E), dated 31st October, 2007 (w.e.f. 31-10-2007) and amended by G.S.R. 150(E), dated 4th March, 2014 (w.e.f. 4-3-2014). Rule 8B, before substitution by G.S.R. 821(E), dated 5th November, 2019, stood as under:

<sup>&</sup>quot;8B. Renewal of Certificate of Practice.—The certificate of practice issued under sub-rule (4) of rule 8 may be renewed for a further period of five years on payment of prescribed fee. An application for renewal of Certificate of Practice shall be submitted to the appropriate

Government before six months from the date of expiry of its period of validity:

Provided that the appropriate Government may, after considering the reasons stated in the application, relax the condition of submission of application for renewal of certificate of practice before the above specified period."

fix from time to time.".

<sup>1</sup>[9. Fees for issue and renewal of certificate of practice and extension of area.—The fees for issue and renewal of certificate of practice and extension of area shall be as under,—

<sup>2</sup> [(a)	issue of certificate of practice	· <u>-</u>	₹ 2000
(b)	extension of area of practice		₹ 1500
(c)	renewal of certificate of practice		₹ 1000
(d)	issue of a duplicate certificate of practice		₹ 750]

<sup>3</sup>[10. Fees payable to a notary for doing any notarial act.—<sup>4</sup>[(1) Every notary may charge fees not exceeding the rates mentioned below, namely:—

1. Subs. by G.S.R. 370 (E), dated 8th July, 1997 (w.e.f. 8-7-1997). 2. Subs. by G.S.R. 150(E), dated 4th March, 2014, for clauses (a) to (d) (w.e.f. 4-3-2014). Clauses (a) to (d), before substitution, stood as under: "(a) issue of certificate of practice—Rs. 1,000; (b) extension of area of practice-Rs. 750; (c) renewal of certificate of practice—Rs. 500; (d) issue of a duplicate certificate of practice—Rs. 300.". Subs. by G.S.R. 370(E), dated 8th July, 1997 (w.e.f. 8-7-1997).
 Subs. by G.S.R. 150(E), dated 4th March, 2014, for sub-rule (1) (w.e.f. 4-3-2014). Earlier subrule (1) was substituted by G.S.R. 630(E), dated 21st July, 2000 (w.e.f. 21-7-2000). Sub-rule (1), before substitution by G.S.R. 150(E), dated 4th March, 2014, stood as under: for noting an instrument if the amount of the instrument does not exceed rupees 10,000 -Rs. 35 if it exceeds rupees 10,000 but does not exceed rupees 25,000 if it exceeds rupees 25,000 but does not exceed rupees 50,000 ---Rs. 75 -Rs. 110 if it exceeds rupees 50,000 for protesting an instrument— -Rs. 150 if the amount of the instrument does not exceed rupees 10,000 if it exceeds rupees 10,000 but does not exceed rupees 25,000 if it exceeds rupees 25,000 but does not exceed rupees 1,00,000 -Rs. 35 ---Rs. 75 -Rs. 110 if it exceeds rupees 1,00,000 ---Rs. 150 —Rs. 75 for recording a declaration of payment for honour (d) duplicate protests -half the charge of original for verifying, authenticating, certifying or Attesting the execution of any instrument —Rs. 15 for presenting any promissory note, hundi or bill of exchange for acceptance or payment or demanding better security for administering oath to, or taking affidavit from any person for preparing any instrument intended to take effect in any country or place outside India in such form, and language are may conform to the law of the place where such deed is ---Rs. 35 ---Rs. 15 as may conform to the law of the place where such deed is intended to operate -Rs. 150 for attesting or authenticating any instrument to take effect in any country or place outside India in such form and language as may conform to the law of the place where such deed is intended to operate -Rs. 150 for translating and verifying the translation of any document from one language to another for noting and drawing up ship's protest, ---Rs. 75 boat protest or protest relating to ---Rs, 150 demurrage and other commercial matters for certifying copies of documents as true copies of the original -Rs. 5 per page minimum Rs. 10 (m) for any other notarial act -such sum as the appropriate Government may

			•	
(a)	For noting an instrument			
	If the amount of the instrument does not			
	exceed rupees 10,000		₹ 50	
	If it exceeds rupees 10,000 but does not		_	
	exceed rupees 25,000	·	₹ 100	ţ
•	If it exceeds rupees 25,000 but does not			
	exceed rupees 50,000	_	₹ 150	
	If it exceeds rupees 50,000	_	₹ 200	
(b)	For protesting an instrument—		•	
	If the amount of the instrument does not			
	If it exceed rupees 10,000	<del>-</del> -	₹ 50	
	If it exceeds rupees 10,000 but does not	•		
	exceed rupees 25,000		₹ 100	
	If it exceeds rupees 25,000 but does not			
	exceed rupees 1,00,000	,— ·	₹ 150	
	If it exceeds rupees 1,00,000		₹ 200	
(c)	For recording a declaration of payment		<u> </u>	
	for honour		₹ 100	
(d)	Duplicate protests	·—'	half the charge of original	
(e)	For verifying, authenticating, certifying			
	or Attesting the execution of any			
	instrument		₹.35	
(f)	For presenting any promissory note, hundi			
	or bill of exchange for acceptance or	*	₹ 50	
(~\ '~\	payment or demanding better security		<b>\</b> 30	
(g)	For administering oath to, or taking Affidavit from any person	. <u>4.5</u> *	₹ 35	
(h)	For preparing any instrument intended	•		
, <b></b>	to take effect in any country or place			
	outside India in such form, and language			
	as may conform to the law of the place			
	where such deed is intended to operate	, <del></del> .	₹ 200	
(i)	For attesting or authenticating any			
	instrument to take effect in any country			
	or place outside India in such form and			
	language as may conform to the law of		•	
	the place where such deed is intended to operate		₹ 200	
GΥ	For translating and verifying the		<b>\ 200</b>	
(j)	translation of any document from one			
	language to another		₹ 100	
k)	For noting and drawing up ship's protest,			
. W	boat protest or protest relating to		₹ 200	
	demurrage and other commercial matters			
	en and the second of the secon			

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time to time.]

- (l) For certifying copies of documents as true copies of the original
  - copies of the original ₹ 10 per page minimum ₹ 20
- (m) For any other notarial act

   such sum as the appropriate Government may fix from
- (2) The rates of fees to be charged by a notary shall be displayed by him in conspicuous place inside as well as outside his chamber or office.
- (3) In addition to the above fees, a notary may charge the travelling allowance by road or by rail at the rate of <sup>1</sup>[rupees twenty] per kilometre.]
- 11. Transaction of business by a notary.—(1) A notary in transacting the business under the Act shall use the Forms set forth in the Appendix to these rules.
- <sup>2</sup>[(2) Besides recording declaration of payment for honour a notary shall also register notings and protests made. Every notary shall maintain a Notarial Register in the prescribed Form XV.]
- (3) Where any demand of acceptance or payment or better security has been made by a clerk, a notary shall, after examination of the entry in the Register relating to such demand, affix his signature thereto, and cause the clerk to affix his signature also to the entry.
- (4) Each notary shall, before bringing the Notarial Register into use, add a certificate on the title page specifying the number of pages it contains. Such certificate shall be signed and dated by the notary.
- (5) Every notary shall permit the District Judge or such officer as the appropriate Government from time to time appoint in this behalf to inspect his register at such times, not often than twice a year, as the District Judge or officer may fix. District Judge or officer appointed by the State Government will have power to lodge a report to the appropriate Government for taking action against a notary.
- (6) When the original instrument is in a language other than, English, any noting or protest or entry in his register which has to be made in respect of the instrument by a notary may be made either in that language or in English.
- (7) In making presentment of bills or notes a notary shall observe the provisions of Chapter V of the Negotiable Instruments Act, 1881 (26 of 1881).
  - (8) The notary may—
    - (1) draw, attest or certify documents under his official seal including conveyance of properties;
    - (2) note and certify the general transactions relating to negotiable instruments;
    - (3) prepare a Will or other testamentary documents; and
    - (4) prepare and take affidavits for various purposes for his notarial acts.

<sup>1.</sup> Subs. by G.S.R. 150(E), dated 4th March, 2014, for "rupees five" (w.e.f. 4-3-2014).

<sup>2.</sup> Subs. by S.O. 83, dated 28th December,1965.

(9) Every notary shall grant a receipt for the fees and charge realised by him and maintain a register showing all the fees and charges realised.

<sup>1</sup>[12. Seal of notary.—Every notary shall use a plain circular seal of a diameter of 5 cm. as indicated by a drawing given below, bearing his name, the name of the area within which he has been appointed to exercise his functions, the registration number and the circumscription "NOTARY", and the name of the Government which appointed him.]



<sup>3</sup>[13. Inquiry into the allegations of professional or other misconduct of a notary.—<sup>4</sup>[(1) An inquiry into the misconduct of a notary may be initiated either *suo motu* by the appropriate Government or on a complaint received in Form XIII.]

- (2) Every such complaint shall contain the following particulars, namely:—
  - (a) the acts and omissions which, if proved, would render the person complained against unfit to be a notary;
  - (b) the oral or documentary evidence relied upon in support of the allegations made in the complaint.
- (3) The appropriate Government shall return a complaint which is not in the proper Form or which does not contain the aforesaid particulars to the complainant for representation after compliance with such objections and within such times as the appropriate Government may specify:

Provided that if the subject-matter in a complaint is, in the opinion of the said Government substantially the same as or covered by, any previous complaint and if there is no additional ground, the said Government shall file the said complaint without any further action and inform the complainant accordingly.

(4) Within sixty days ordinarily of the receipt of complaint, the appropriate Government shall send a copy thereof to the notary at his address as entered in the Register of Notaries.

<sup>5</sup>[(4A) Where an inquiry is initiated, *suo motu* by the appropriate Government, the appropriate Government shall send to the notary a statement

<sup>1.</sup> Subs. by G.S.R. 370 (E), dated 8th July, 1997 (w.e.f. 8-7-1997).

Subs. by G.S.R. 150(E), dated 4th March, 2014, for "Name....... Area....... Regd. No........." (w.e.f. 4-3-2014).

<sup>3.</sup> Subs. by S.O. 774, dated 9th March, 1957.

<sup>4.</sup> Subs. by G.S.R. 1056, dated 30th October, 1958.

<sup>5.</sup> Ins. by G.S.R. 1056, dated 30th October, 1958.

specifying the charge or charges against him, together with particulars of the oral or documentary evidence relied upon in support of such charge or charges.]

- (5) ¹[A notary against whom an inquiry has been initiated may, within fourteen days of the service on him of a copy of the complaint under sub-rule (4) or of the statement of the charges under sub-rule (4A) as the case may be,] or within such time as may be extended by the appropriate Government , forward to that Government a written statement in his defence verified in the same manner as a pleading in a civil court.
- (6) If on a persual of <sup>2</sup>[the written statement,] if any, of the notary concerned and other relevant documents and papers, the appropriate Government consider that there is a *prima facie* case against such notary, the appropriate Government shall cause an inquiry to be made in the matter by the competent authority. If the appropriate Government is of the opinion that there is no *prima facie* case against the notary concerned, <sup>2</sup>[the complaint or charge shall be filed] and the complainant and the notary concerned shall be informed accordingly.
- <sup>3</sup>[(7) Every notice issued to a notary under this rule shall be sent to him by registered post. If any such notice is returned unserved with an endorsement indicating that the addressee has refused to accept the notice or the notice is not returned unserved within a period of thirty days from the date of its despatch, the notice shall be deemed to have been duly served upon the notary.]
- (8) It shall be the duty of the appropriate Government to place before the competent authority all facts brought to its knowledge which are relevant for the purpose of an inquiry by the competent authority.
- (9) A notary who is proceeded against shall have right to defend himself before the competent authority either in person or through a legal practitioner or any other notary.
- (10) Except as otherwise provided in these rules, the competent authority shall have the power to regulate his procedure relating to the inquiry in such manner as he considers necessary and during the course of inquiry, may examine witnesses and receive any other oral or documentary evidence.
- (11) The competent authority shall submit his report to the Government entrusting him with the inquiry.
- (12) (a) The appropriate Government shall consider the report of the competent authority, and if in its opinion a further inquiry is necessary, may cause such further inquiry to be made and a further report submitted by the competent authority.
- (b) If after considering the report of the competent authority, the appropriate Government is of the opinion that action should be taken against the notary the appropriate Government may make an order—
  - (i) cancelling the certificate of practice and perpetually debarring the notary from practice; or
  - (ii) suspending him from practice for a specified period; or

<sup>1.</sup> Subs. by G.S.R. 1056, dated 30th October, 1958.

<sup>2.</sup> Ins. by G.S.R. 1056, dated 30th October, 1958.

<sup>3.</sup> Subs. by G.S.R. 370(E), dated 8th July, 1997 (w.e.f. 8-7-1997).

- (iii) letting him off with a warning, according to the nature and gravity of the misconduct of the notary proved.
- (13) Notification of removal—The removal of the name of any notary from the Register of Notaries from practice, as the case may be, shall be notified in Official Gazette and shall also be communicated in writing to the notary concerned.]
- <sup>1</sup>[14. Submission of returns.—Every notary shall, in the first week of January every year, submit to the appropriate Government, an annual return online in Form XIV of the notarial acts done by him during the preceding year.]
- 15. Each notary shall have an office within the area mentioned in the certificate issued to him under rule 8 and he shall exhibit it in a conspicuous place thereat a board showing his name and his designation as a notary.
- 16. If a notary has to deal with a case which does not in terms attract any of the Forms prescribed, the notary should adopt the form nearest to his case with such modifications thereto as he thinks the exceptional peculiarities of the case to justify.
- <sup>2</sup>[17. Annual publication of the list of notaries.—The list of notaries to be published by the Central Government and every State Government under section 6 of the Act, shall be in the following Form:—

Qualifications Area in which Remarks

	prof add	he is authorised to practise		
:				
		³[THE SCHEDULE [See rule 8(4A)]		
	Name of State/Union territory	Maximum number of notaries to be appointed by the Central Government	Maximum number of notaries to be appointed by State Government or Union Territory Admin- istration	
	(1)	(2)	(3)	
	1. Andhra Pradesh	<sup>4</sup> [865]	<sup>5</sup> [1306]	
	2. Assam	575	575	
	3 Rihar	925	6[1925]	

- 1. Subs. by G.S.R. 821(E), dated 5th November, 2019, for rule 14 (w.e.f. 6-11-2019). Earlier rule 14 was substituted by S.O. 1285, dated 20th April, 1957. Rule 14, before substitution by G.S.R. 821(E), dated 5th November, 2019, stood as under:
  - "14. Submission of returns.—Every notary shall, in the first week of January every year, submit to the appropriate Government, an annual return in Form XIV of the notarial acts done by him during the preceding year."
- 2. Ins. by S.O. 854, dated 11th March, 1957.

Sl. No. Name of notary Residential and

- 3. Ins. by G.S.R. 330(E), dated 9th May, 2001 (w.e.f. 10-5-2001).
- 4. Subs. by G.S.R. 429(E), dated 18th April, 2016, for "575" (w.e.f. 19-4-2016).
- Subs. by G.S.R. 429(E), dated 18th April, 2016, for "863" (w.e.f. 19-4-2016). Earlier it was amended by G.S.R. 296(E), dated 19th May, 2006 (w.e.f. 19-5-2006).
- 6. Subs. by G.S.R. 429(E), dated 18th April, 2016, for "925" (w.e.f. 19-4-2016).

	(1)	(2)	(3)	
4.	Gujarat	¹[5000]	²[2900]	
5.	Kerala	³[1250]	<sup>4</sup> [1250]	
6.	Madhya Pradesh	1125	<sup>5</sup> [2500]	
	Tamil Nadu	6[1700]	<sup>7</sup> [2500]	
8.	Maharashtra	8[4200]	9[1313]	
9.	Karnataka	<sup>10</sup> [2000]	<sup>11</sup> [1013]	. 5
	Orissa	750	<i>7</i> 50	
11.	Punjab	<sup>12</sup> [1300]	425	•
12.	Rajasthan	<sup>13</sup> [2000]	<sup>14</sup> [2000]	
13.	Uttar Pradesh	<sup>15</sup> [5150]	<sup>16</sup> [5125]	

1. Subs. by G.S.R. 26(E), dated 11th January, 2019, for "3000" (w.e.f. 11-1-2019). Earlier it was 

dated 1st May, 2007 (w.e.f. 1-5-2007) as corrected by Corrigendum G.S.R. 330(E), dated 8th

Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "1000" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 429(E), dated 18th April, 2016 (w.e.f. 19-4-2016), by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012) and by G.S.R. 636(E), dated 3rd September, 2008 (w.e.f. 2008). 3**-**9-2008)

Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "1000" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012), by G.S.R. 686(E), dated 31st October, 2007 (w.e.f. 31-10-2007) and G.S.R. 296(E), dated 19th May, 2006 (w.e.f.

19-5-2006). Subs. by G.S.R. 429(E), dated 18th April, 2016, for "1688" (w.e.f. 19-4-2016). Earlier it was substituted by G.S.R. 296(E), dated 19th May, 2006 (w.e.f. 19-5-2006). Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "1360" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 429(E), dated 18th April, 2016 (w.e.f. 19-4-2016) and by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012). Subs. by G.S.R. 429(E), dated 18th April, 2016, for "1088" (w.e.f. 19-4-2016). Earlier it was substituted by G.S.R. 296(E), dated 19th May, 2006 (w.e.f. 19-5-2006). Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "3700" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 429(E), dated 18th April, 2016 (w.e.f. 19-4-2016), by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012), by G.S.R. 764(E), dated 3rd November, 2008 (w.e.f. 3-11-2008) and by G.S.R. 51(E), dated 23rd January, 2008 (w.e.f. 23-1-2008).

2008) and by G.S.R. 51(E), dated 23rd January, 2008 (w.e.f. 23-1-2008). Subs. by G.S.R. 296(E), dated 19th May, 2006 (w.e.f. 19-5-2006). Subs. by G.S.R. 26(E), dated 19th May, 2006 (w.e.f. 19-5-2006). Subs. by G.S.R. 26(E), dated 11th January, 2019, for "1500" (w.e.f. 11-1-2019). Earlier it was substituted by G.S.R. 815(E), dated 23rd August, 2018 (w.e.f. 28-8-2018), by G.S.R. 429(E), dated 18th April, 2016 (w.e.f. 19-4-2016) and by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 218-2019). 31-8-2012).

Subs. by G.S.R. 686(E), dated 31st October, 2007 (w.e.f. 31-10-2007). Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "1197" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012), by G.S.R. 51(E), dated 23rd January, 2008 (w.e.f. 23-1-2008) and by G.S.R. 296(E), dated 19th May, 2006 (w.e.f. 19-5-2008).

Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "1500" (w.e.f. 28-8-2018). Earlier it was

Substituted by G.S.R. 662(E), dated 31st August, 2016, for "1500" (w.e.f. 31-8-2012). Subs. by G.S.R. 429(E), dated 18th April, 2016, for "1200" (w.e.f. 19-4-2016). Earlier it was substituted by G.S.R. 419(E), dated 1st May, 2007 (w.e.f. 1-5-2007) as corrected by corrigendum (C.C.P. 2007).

substituted by G.S.R. 319(E), dated 1st May, 2007 (w.e.f. 1-5-2007) as corrected by corrigendum G.S.R. 330(E), dated 8th May, 2007. Subs. by G.S.R. 746(E), dated 18th October, 2021, for "2650" (w.e.f. 18-10-2021). Earlier it was substituted by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012) and by G.S.R. 815(E), dated 23rd August, 2018, for "2188" (w.e.f. 28-8-2018). Subs. by G.S.R. 746(E), dated 18th October, 2021, for "2625" (w.e.f. 18-10-2021). Earlier it was substituted by G.S.R. 86(E), dated 8th February, 2007 (w.e.f. 8-2-2007).

.00	1770 TVOIAIN		
	(1)	(2)	(3)
14.	West Bengal	450	<sup>1</sup> [3625]
15.	Jammu & Kashmir	350	<sup>2</sup> [1500]
16.	Nagaland	200	200
17.	Haryana	³[1500]	475
18.	Himachal Pradesh	300	<sup>4</sup> [450]
19.	Manipur	225	225
20.	Tripura	100	100
21.	Meghalaya	175	175
22.	Sikkim	100	100
23.	Mizoram	200	200
24.	Arunachal Pradesh	325	325
25.	Goa	<sup>5</sup> [63]	<sup>6</sup> [450]
26.	Uttaranchal	325	<sup>7</sup> [425]
27.	Chhattisgarh	400	<sup>8</sup> [1350]
28.	Jharkhand	450	450
<sup>9</sup> [28A.	Telangana	800	800]
29.	Delhi	<sup>10</sup> [1600]	<sup>11</sup> [325]
30.	Andaman and Nicobar Islands	50	50
31.	Lakshadweep	25	25
32.	Dadra and Nagar Haveli	25	25
33.	Daman & Diu	50	50
34.	<sup>12</sup> [Puducherry]	<sup>13</sup> [150]	100
35.	Chandigarh	<sup>14</sup> [200]	25.]

Subs. by G.S.R. 429(E), dated 18th April, 2016, for "2625" (w.e.f. 19-4-2016).

Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "525" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 636(E), dated 3rd September, 2008 (w.e.f. 3-9-2008).

Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "1338" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012), by G.S.R. 764(E), dated 3rd November, 2008 (w.e.f. 3-11-2008) and G.S.R. 296(E), dated 19th May, 2006 (w.e.f.

Subs. by G.S.R. 764(E), dated 3rd November, 2008 (w.e.f. 3-11-2008).

Subs. by G.S.R. 662(E), dated 31st August, 2012, for "50" (w.e.f. 31-8-2012).

Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "350" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012) and by G.S.R. 764(E), dated 3rd November, 2008 (w.e.f. 3-11-2008).

Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "325" (w.e.f. 28-8-2018). Subs. by G.S.R. 429(E), dated 18th April, 2016, for "600" (w.e.f. 19-4-2016). Earlier it was substituted by G.S.R. 296(E), dated 19th May, 2006 (w.e.f. 19-5-2006).

Ins. by G.S.R. 815(E), dated 23rd August, 2018 (w.e.f. 28-8-2018).

10. Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "1000" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 429(E), dated 18th April, 2016 (w.e.f. 19-4-2016), by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012), by G.S.R. 296(E), dated 19th May, 2006 (w.e.f. 19-5-2006) and by G.S.R. 460(E), dated 25th June, 2001 (w.e.f. 26-6-2001).

Subs. by G.S.R. 460(E), dated 25th June, 2001 (w.e.f. 26-6-2001).

Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "Pondicherry" (w.e.f. 28-8-2018). Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "100" (w.e.f. 28-8-2018). Subs. by G.S.R. 815(E), dated 23rd August, 2018, for "108" (w.e.f. 28-8-2018). Earlier it was substituted by G.S.R. 662(E), dated 31st August, 2012 (w.e.f. 31-8-2012), by G.S.R. 764(E), dated 3rd November, 2008 (w.e.f. 3-11-2008), by G.S.R. 686(E), dated 31st October, 2007 (w.e.f. 31-10-2007) and by G.S.R. 296(E), dated 19th May, 2006 (w.e.f. 19-5-2006).

'[FORM I	

[See rule 4(2)]  1. Name of the applicant 2. Father's/Husband's name 3. Date of Birth 4. Whether SC/ST/OBC/General 5. Address (residence) Pin Telephone/Mobile Address (official) Pin Aadhaar No. Telephone/Mobile Fax E-Mail 6. Educational Qualifications (Please upload self-attested scanned copies) 7. Enrolment number and date of the Bar Council (Please upload self-attested copy) 8. Practicing in Civil side Criminal side Taxation side Revenue Courts 9. Whether Income-tax assessee 10. The application of (name of the applicant in block letters) showeth 1. That the applicant is a person eligible for appointment as a notary under the
2. Father's/Husband's name 3. Date of Birth
3. Date of Birth
4. Whether SC/ST/OBC/General 5. Address (residence) Pin Telephone/Mobile Address (official) Pin Aadhaar No. PAN No. Telephone/Mobile Fax E-Mail 6. Educational Qualifications (Please upload self-attested scanned copies) 7. Enrolment number and date of the Bar Council (Please upload self-attested copy) 8. Practicing in Civil side Criminal side Taxation side Revenue Courts 9. Whether Income-tax assessee 10. The application of (name of the applicant in block letters) showeth 1. That the applicant is a person eligible for appointment as a notary under the
5. Address (residence) Pin Telephone/Mobile Fax E-Mail Address (official) Pin Aadhaar No. PAN No. Telephone/Mobile Fax E-Mail 6. Educational Qualifications (Please upload self-attested scanned copies) 7. Enrolment number and date of the Bar Council (Please upload self-attested copy) 8. Practicing in Civil side Criminal side Taxation side Revenue Courts 9. Whether Income-tax assessee 10. The application of (name of the applicant in block letters) showeth 1. That the applicant is a person eligible for appointment as a notary under the
Pin
Telephone/Mobile Fax E-Mail Address (official) Pin Aadhaar No. PAN No. Telephone/Mobile Fax E-Mail Fax Fax E-Mail Fax
Address (official) Pin Aadhaar No. PAN No. Telephone/Mobile Fax E-Mail 6. Educational Qualifications (Please upload self-attested scanned copies) 7. Enrolment number and date of the Bar Council (Please upload self-attested copy) 8. Practicing in Civil side Criminal side Taxation side Revenue Courts 9. Whether Income-tax assessee 10. The application of (name of the applicant in block letters) showeth 1. That the applicant is a person eligible for appointment as a notary under the
Telephone/Mobile
Telephone/Mobile
6. Educational Qualifications (Please upload self-attested scanned copies) 7. Enrolment number and date of the Bar Council (Please upload self-attested copy) 8. Practicing in Civil side Criminal side Taxation side Revenue Courts 9. Whether Income-tax assessee 10. The application of (name of the applicant in block letters) showeth 1. That the applicant is a person eligible for appointment as a notary under the
7. Enrolment number and date of the Bar Council (Please upload self-attested copy)  8. Practicing in Civil side
8. Practicing in Civil side Criminal side Taxation side Revenue Courts 9. Whether Income-tax assessee 10. The application of (name of the applicant in block letters) showeth 1. That the applicant is a person eligible for appointment as a notary under the
8. Practicing in
Civil side
Criminal side
Taxation side
Revenue Courts
9. Whether Income-tax assessee
<ul><li>10. The application of (name of the applicant in block letters) showeth</li></ul>
1. That the applicant is a person eligible for appointment as a notary under the
and the second of the second o
Notaries Act, 1952, and clause (a) of rule 3 of the Notaries Rules, 1956;
2. That the applicant practices as an Advocate
(herein state the name of the local area and name of court where he intends
to practice as an Advocate)
3. That the number of notaries practicing in the local area is insufficient for the
requirements thereof (Statement to be added stating grounds for requirement
of more Notaries)
4. That no previous application of the memorialist has been rejected or withdrawn
by him, within the preceding six months;
The applicant, therefore, prays that the Government be pleased to appoint and
admit him as a notary under and by virtue of the Notaries Act, 1952 (53 of 1952),
admit him as a notary under and by virtue of the Notaries Act, 1952 (53 of 1952), and clause (a) of rule 3 of the Notaries Rules, 1956, to practice in
(Mental nere the name of the local area where ne/sne intends to practice as Notary).
Datedday of20
Signature of the applicant
Note.—(1) No hard copies or advance copies of the application in Form I and
Form II will be accepted. The following documents shall be submitted at the time of
the interview:—
<ul><li>(i) Proof pertaining to date of birth, copy of Aadhaar and PAN Card (self-attested)</li><li>(ii) Copy of Graduation Degree. (Self-attested).</li></ul>
(iii) Copy of Graditation Degree. (Self-attested).
(iv) Copy of Certificate of enrolment issued by the Bar Council concerned (self-
attested).
(v) No Objection Certificate issued by the Bar Council concerned State need to be
submitted on selection as notary.
(vi) Experience certificate from the concerned District Judge or Presiding Officer of
the court or Tribunal where the applicant practices as an Advocate.]
<sup>2</sup> [FORM II
(See rule 4(2))
1. Name of the applicant
2. Father's/Husband's name
3. Date of Birth
4. Whether SC/ST/OBC/General
5. Address (residence)

<sup>1.</sup> Subs. by G.S.R. 821(E), dated 5th November, 2019, for Form I (w.e.f. 6-11-2019). Earlier Form I was substituted by G.S.R. 172(E), dated 12th March, 2001 (w.e.f. 12-3-2001).

<sup>2.</sup> Subs. by G.S.R. 172(E), dated 12th March, 2001 (w.e.f. 12-3-2001).

6. 7. 8. 9. 10. Dated	Telephone Address (of Pin Telephone Educationa. Date of joir Date of reti Post held a Area, whet	ning government rement t the time of ret	FaxEservice	-MailE-Mail	
Not 1956, is "3 ap	e.—Necessa to be attach . Qualificatio pointment a	ry proof about el ed. Rule 3(b) and ons for appointm s a notary unless	igibility under a d (c) are as foll ent as a notar on the date of th	rule 3(b) and (c lows:— y.—No person ne application fo	shall be eligible for or such appointment,—
(b	) he had h Governme ) he had be (i) a mem (ii) held a requiri (iii) held ar	peen a member ent, or en at least for te ber of Judicial S n office under ng special know	of the Indian en years,— ervice; or the Central G ledge of law af partment of Ju	Government or ter enrolment	a State Government as an advocate; or General or in the legal
		REGIS	<sup>1</sup> [FORM IIA TER OF NOT [See rule 8(5)]		
	full name and date of birth of notary	Residential and professional addresses of notary	Date on which the name of notary is entered in the Register	Qualifications of notary	Area in which Remarks notary may practise
		Government of.	<sup>2</sup> [FORM IIB [See rule 8(5)]		
		Government of.	(Emblem)	••••••	•••••
		CERTIF	ICATE OF PR	ACTICE	
of appointe to pract	ed as a not ise as such Giver	ary under the I	resident of Notaries Act, 1 out	1952 (53 of 19	son/daughter/wife has been 52) and is authorised eriod of <sup>3</sup> [three years] t of
			Additional Se	cretary to the	Government of India/ Government of India/ nment of
					(Name of the State)]]
2. Su 3. Su 4. Su sul 25	bs. by G.S.R. bs. by G.S.R. bs. by G.S.R. bstituted by G th January, 20 11), G.S.R. 843	G.S.R. 632(E), dated 212 (w.e.f. 25-1-201 3(E), dated 25th No	July, 1997 (w.e.f. August, 1998, fo January, 2019 (w 14th August, 201 2), G.S.R. 808(E), ovember, 2009 (w	r "five years" (w v.e.f. 30-1-2019). 12 (w.e.f. 14-8-20 dated 14th Nov v.e.f. 25-11-2009),	v.r.e.f. 8-7-1997). Earlier these words were 12), by G.S.R. 49(E), dated ember, 2011 (w.e.f. 14-11- G.S.R. 700(E), dated 24th ary, 2007 (w.e.f. 9-2-2007).

#### FORM III

#### FORM OF NOTING FOR DISHONOUR

(See section 8)

(To be made upon the instrument or upon a paper attached thereto, or partly upon each.)

Reference to page in Notarial Register......

Date of presentment and dishonour by non-acceptance/ non-payment.......

Reason, if any, assigned for dishonour (or, if the instrument has not been expressly dishonoured, reason why holder treats it as dishonoured.)

Date of note			
6			Signature of notary

Notary's charges.

# FORM IIIA FORM OF NOTING FOR DISHONOUR

(See section 8)

(To be entered in the Notarial Register) (Copy of the bill and endorsements)

On the	day of	20	the above	bill was, a	t the requ	est of	(here g	ive
the name), pr	esented by	me for acc	eptance t	o(her	e give the	name),	the drav	vee
personally (at	his residen	ce or usual	place of	business) ii	1(tov	vn or vil	lage) and	i, I
received, the	ollowing ar	swer:		•				

(The said bill is, therefore, noted for non-accept	tance.)
Place and date	

Signature of notary

(This note is to be signed in the margin by the notary's clerk also if he presented the bill.)

#### FORM IV

#### FORM OF PROTEST OF BILL OF EXCHANGE FOR NON-ACCEPTANCE

(See section 8)

On the
the name), notary appointed under the Notary Act, 1952, of in
(here state the local area for which the notary has been appointed)
in(here give the name) of
did, atin person, and having failed to do so, then by registered letter
cause due and customary presentment to be made to, and did demand acceptance of
the bill of exchange hereto annexed (or "a literal transcript whereof and of everything
written or printed thereon is hereto annexed") from(here give the name), the
person upon whom the said bill is drawn, to which demand he made answer (state
terms of answer, if any) (or "to which demand he gave no answer") wherefore, I, the
said notary, at the request aforesaid, by this writing, do, in the presence of(here
give the name) and(here give the name), witnesses, protest the drawer of the said
bill of exchange and all other parties thereto and all others concerned for all exchange,

22	The Notaries Rules,	1956	[Form IV
re-exchange, and all costs, cacceptance of the said bill.	damages, and interest	present	and to come for want of
			Which I attest
	and the second		
•	A CAMPAGE AND A STREET		Signature of notary
		Place a	nd date
Signatures of witnesses			
(should be of the locality)			
1			
2			
	FORM IVA		
FC	ORM OF ACTS OF H	IONOUI	<b>R</b>
(a) Act of honour on acco	eptance. (To be writter	n at the f	oot of the protest).
Afterwards appeared be 20, (her bill of exchange before prote of(here give the	ce give the name), and ested under protest for	l declare r the ho	nour and upon the account
Holding the second endo indemnify him, the said appearing, for his re-imbursement in the said appearing the	earer, for his said acce	ptance ar	
			**************************************
			Which I attest
	· · · · · · · · · · · · · · · · · · ·		Cianatura of natarr
		Dlaco	Signature of notary
(b) Act of bonour on no	axment (To be ximitten		and date
(b) Act of honour on pa			•
(here give the name), and decl under protest for the honour endorser on the said bill.	lared that he would pay	the bill	
Holding the said endorse reimbursement in due form of			vays bound and obliged for a.
Amount Rs.	•••••		
Notarial charges Rs.	······		· · · · · · · · · · · · · · · · · · ·
$(1+\epsilon)^{-1} = \frac{1}{2} \left( \frac{1}{2} \right) \right) \right) \right) \right)}{1} \right) \right)}{1} \right)} \right)} \right)} \right)} \right)} \right)} \right)} \right)} \right)} \right)$			Which I attest
		. 1.4	
			Signature of notary
		Place a	and date
Possived this day of	20 from		have give the name) the sum
of Rs, the amount of the			here give the name), the sum hereon.
	and American Section (1997). The American Section (1997)		Signature of notary

h

### FORM V

### FORM OF PROTEST OF BILL OF EXCHANGE FOR NON-ACCEPTANCE WHEN THE DRAWEE CANNOT BE FOUND

(See section 8)
(a) Where search was made by notary in person.
On the day of come for want of acceptance of the said bill.  On the modern day of come for want of acceptance of the said bill.
Which I attest
Signature of notary Place and date
Signatures of witnesses
(should be of the locality)
1
<b>2</b>
(b) Where registered letter was sent to the drawee.
On the day of 20
Which I attest
Signature of notary
Place and date
Signatures of witnesses (should be of the locality)
1
2

#### FORM VI

# FORM OF PROTEST OF PROMISSORY NOTE OR BILL OF EXCHANGE FOR NON-PAYMENT

(See section 8)

(See Section 6)	
On the day of 20	
Which I attest	
Signature of notary	
Place and date	
ignatures of witnesses	
should be of the locality)	
1	
<b>2.</b>	
FORM VII	
FORM OF PROTEST OF PROMISSORY NOTE OR BILL OF EXCHANGE FOR NON-PAYMENT WHEN THE MAKER, DRAWEE, OR ACCEPTOR (AS THE CASE MAY BE) CANNOT BE FOUND	
(See section 8)	
(a) Where search was made by notary in person.	
On theday of, 20	
(here give the name), a notary appointed under the lotaries Act, 1952, of	

maker of the said promissory note (or drawer of said bill of exchange as the case may be) and all other parties thereto and all others, concerned for all exchange, re-exchange, and all costs, damages, the interest present and to come for want of payment of the said promissory note (or bill of exchange, as the case may be).

	Which I attest
	Signature of notary
The continue that the second section	Place and date
Signatures of witnesses	
(should be of the locality)	
<b>1</b>	
2	
(b) Where registered letter was sent to the make	ker, drawee or acceptor.
Onday of20	
. (here give the name), a notary appointed under	r the Notaries Act, 1952, of
in(here state the local area for which t	the notary has been appointed)
inat the request of(here give the name registered letter addressed to(here give	e), oraid sent by post a the maker
(or drawee, acceptor, as the case may be), wherein I	
payment of the promissory note (or bill of exchange	
(or "a literal transcript whereof and of everything v	
annexed"), but the letter was returned undelivered i	
the name), could not be found; wherefore; I, the sa	
by this writing, do, in the presence of(here give the name) witnesses, protest against the maker	
drawer of the said bill of exchange, as the case may	
all others concerned for all exchange, re-exchange,	and all costs, damages, and interest
present and to come for want of payment of the said	
as the case may be).	
	Which I attest
	Signature of notary
	Place and date
Signatures of witnesses	
(should be of the locality)	
1	
2	
FORM VIII	
	E EVCHANCE FOR
FORM OF PROTEST OF BILL OF BETTER SECURIT	
(See section 8)	
On theday of20I	
notary appointed under the Notaries Act, 1952, of	in
(here state the local area for which the notary	has been appointed in
at the request of(here give	the name), did exhibit the bill of
exchange hereto annexed (or "a literal transcript where the second secon	hereot and of everything written or
printed therein is hereto annexed") to	(nere give the name), the person on

whom the said bill is drawn, and whose acceptance appears thereon, and did demand better security for the payment thereof when the same should become payable in consequence of the said
Which I attest
Signature of notary
Place and date
Signatures of witnesses
(should be of the locality)
1
2
FORM IX
FORM OF PROTEST OF BILL OF EXCHANGE FOR BETTER SECURITY WHEN THE ACCEPTOR CANNOT BE FOUND
(See section 8)
(a) Where such protest was made by notary in person.
On the
Which I attest
Signature of notary
Place and date
Signatures of witnesses
(should be of the locality)
1
2

(b) Where registered letter was sent to the acceptor.
On the
bill when due and payable.
Which I attest
Signature of notary
Place and date
Signatures of witnesses
(should be of the locality)
1
2
EODM V
FORM OF NOTICE OF PROTECT TO DRAMER
FORM OF NOTICE OF PROTEST TO DRAWER TO BE GIVEN BY A NOTARY
(See section 8)
Take notice that a bill of exchange for(here state the amount) drawn be you under date theonand payable at has been dishonoured be non-acceptance (or non-payment, as the case may be) and protested, and that you will be held liable thereon.
Signature of notary
Place and date
TODA W
FORM XI
FORM OF NOTICE OF PROTEST TO ENDORSER TO BE GIVEN BY A NOTARY
(See section 8)
Take notice that a bill of exchange for(here state the amount
drawn by under date theon and
payable atand bearing your endorsement has been dishonoured by

28	The Notaries Rules,	1956		[Form X
non-acceptance (or non-paym be held liable thereon.	ent, as the case may l	pe) and p	otested, and the	hat you wil
	· · · · · · · · · · · · · · · · · · ·		,	
			Signature of no	•
		Place ar	nd date	••••••
	FORM XII			
FORM OF NOTAR	IAL ACT OF DECLA	RATION	HAVING BE	EN
	DE BY A PAYER FOR			
	(See section 8)			
On the	day of 20 I		(l	nere give the
name), a notary appointed un area for which the notary has the bill of exchange hereto a written or printed thereon is I day exhibited to(or to	der the Notaries Act, 1 been appointed) in nnexed (or "a literal thereto annexed") (now re give the name), of lared before me that he he amount of the said ert the name of the par d	ranscript protested the name, the said bill under ty for where insert drawer are give thes, and execute the name of the name o	in (here si do hereby whereof and of for non-payme	tate the locally certify that for everything ent) was this edited of this behalf the honour of party for per personal therefore, in the accordingly
			Which I atte	st
		••		
		9	Signature of no	otary
•		Place ar	nd date	***************************************
Signatures of witnesses				
(should be of the locality)				
1				4
2				
and the second s	¹[FORM XIII			
	FORM OF COMPL	AINT		
	riate Government und			
Between				
and				
Petitioner's address				
Respondent's address				•••••

Paragraphs consecutively numbered .....

Documentary, if any, to substantiate the complaint .....

Particulars of complaint in

Particulars of evidence oral and

<sup>1.</sup> Ins. by S.O. 774, dated 8th March, 1957.

Form XIV]	The Notaries Rules, 1956	2
. '	Verification	
I,state	, the petitioner to he ed above is true to the best of my informati	reby declare that what i on and belief.
Verified too	day the day of 20 at	
		Signature
	¹[FORM XIV	
FO	RM OF RETURN TO BE SUBMITTED BY	A NOTARY
	(0 1 14)	A Committee of the Comm

## (See rule 14)

- Name and address of notary 1.
- Registration number
- Particulars of notarial acts done during the year

Type of work

Name of cases

Fee charged

- 1. Noting an instrument
- 2. Protesting an instrument
- 3. Recording a declaration of payment for honour
- 4. Duplicate protests
- 5. Verifying, authenticating, certifying or attesting the execution of any instrument
- 6. Presenting any promissory note, hundi or
  - bill of exchange for acceptance or payment or demanding better security
- 7. Administering oath to, or taking affidavit from any person
- 8. Preparing any instrument intended to take effect in any country or place outside India in such form and language as may conform to the law of the place where such deed is intended to operate
- 9. Attesting or authenticating any instrument intended to take effect in any country or place outside India in such form and language as may conform to the law of the place where such deed is intended to operate

<sup>1.</sup> Ins. by S.R.O. 1285, dated 20th March, 1957.

- 10. Translating and verifying the translation of, any document from one language into another
- 11. Other notarial acts.

Signature of Notary

Date and Place.....

### <sup>1</sup>[FORM XV NOTARIAL REGISTER

[See rule 11(2)]

Sl. No.	Date	Name of notarial act	Name of executant or person concerned with full address	Contents of document	Notarial fee-stamp affixed	Prescri- bed fee	Fee charged	Sl. No. of Receipt Book	Signa- ture of person concerned	Signa- ture of notary
1	2	3	4	5	6 ,	7	8	9	10	11

## <sup>2</sup>[FORM XVI

(See rule 8B)

Sir,

To,

Place: .....

Name of the Applicant]

<sup>1.</sup> Ins. by S.O. 83, dated, 28th December, 1965.

<sup>2.</sup> Ins. by G.S.R. 821(E), dated 5th November, 2019 (w.e.f. 6-11-2019).